

1./ 20.3.97.

Shri A.N. Jha, the counsel for the applicant.

The learned counsel for the applicant prays for two weeks time to remove defects. Allowed. List on 10.4.97 before the Registrar I/C for removal of defects.



/CBS/

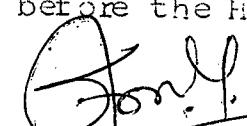
(V.N. Mehrotra)

Vice-chairman

02/10.04.97

The learned counsel for the applicant Shri A.N.Jha prays for 10 days time for removal of defect, as pointed out under item no.6 of the Scrutiny Report. Prayer allowed.

On perusal of order no.1, dated 21.03.1997 it appears that the said order was passed by the Hon'ble Bench. In the circumstances, let the case be placed before the Hon'ble Bench on 22.04.1997 for direction.



(S.P. Sinha)  
Registrar I/C

3./ 22.4.97.

Shri A.N. Jha, the counsel for the applicant.

The learned counsel for the applicant states that he has filed an application for condonation of delay. Let that be kept with record and placed before me in chamber.



/CBS/

(V.N. Mehrotra)

Vice-chairman

SKJ  
condonation of  
delay filed  
considered  
22/4/97  
G.S.S.

RA-7/97

4.14.5.97

The order against which this revision application has been filed was pronounced by a Division Bench consisting of myself and Mr. K.D.Saha (Member A), since deceased. As no other Member is available in this Bench, this RA be put up as soon as another Member is available.

  
( V.N. MEHROTRA )  
VICE-CHAIRMAN

MAA

5/25.11.97

Shri N.N.Jha, counsel for the applicant.

On the request by the learned counsel for the applicant, case is adjourned to 05.02.1998 for direction.

SKJ

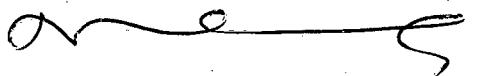
  
(S.Das Gupta)  
Member (A)

  
(V.N. Mehrotra)  
Vice-Chairman

24x2x1998  
6/5.2.1998

Let this matter be placed before me in chamber on 24.2.1998.

MPS.  
6  
24.2.1998

  
( R.Rangarajan )  
Member (A)

  
( V.N. Mehrotra )  
Vice-Chairman

This RA has been filed against the order dated 5.10.1996 passed by the Bench consisting of me and Hon'ble K.D.Saha, Member(A) since deceased. A Bench consisting of the Vice-Chairman and Hon'ble Mr. L.R.K.Prasad, Member (A) is hereby constituted for preliminary hearing of this RA.

List it for preliminary hearing before the Bench on 8th May, 1998, along with the application for condonation of delay.

  
( V.N. MEHROTRA )  
VICE-CHAIRMAN

MA

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PATNA BENCH PATNA

Order Sheet

R.A. 7/97

Application No. .... 199 in....

Applicant (s) .... Respondent (s) ....

Advocate for Applicant (s) .... Advocate for Respondent (s) ....

Note of Registry

Orders of the Tribunal

7/10.07.98 On the request by the counsel for the applicant place the R.A. for preliminary hearing on 11.09.1998.

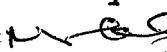
SKJ

  
(L.R.K. Prasad)  
Member (A)

  
(V.N. Mehrotra)  
Vice-Chairman

8/11.9.98 On the request of the learned counsel for the applicant list on 7.12.98 for preliminary hearing.

SKS

  
(L.R.K. Prasad)  
Member (A)

  
(V.N. Mehrotra)  
Vice-Chairman

9./ 7.12.98. List it on 8.3.99 for ~~the~~ preliminary hearing as requested.

/CBS/

  
(LAKSHMAN JHA)  
MEMBER (J)

  
(L.R.K. PRASAD)  
MEMBER (A)

RA-7/97

9./ 7.12.98. None for the applicant.

This case has been wrongly listed under the heading of hearing. More-over, it is observed that vide order dated 24.2.98, the Hon'ble V.C. had constituted a Bench consisting of Hon'ble Vice-chairman and Hon'ble Member (A) for preliminary hearing of this RA. However the preliminary hearing has not been done so far. It appears that this application has been filed against the order dated 5.10.96 passed by a Bench consisting of the then Hon'ble Vice-chairman and the then Hon'ble Member (A), Shri K.D. Saha. As both of them are no more with CAT and a new Bench is required to be constituted by Hon'ble the Chairman, Principal Bench, New Delhi to hear this RA. Accordingly, a proposal may be sent for constitution of a Division Bench by Hon'ble the Chairman for hearing this RA.

/CBS/

*ASJH*  
(LAKSHMAN JHA)  
MEMBER (J)

*KRPS*  
(L.R.K. PRASAD)  
MEMBER (A)

A per direction of Hon'ble Vice-Chairman RA may be listed on 12.2.99 10/12.02.99 Shri A.N.Jha, counsel for the applicant.

As prayed for by the counsel for the applicant, list on 11.03.1999 for hearing on R.A.

*SKJ*

*LJ*  
(Lakshman Jha)  
Member (J)

*PRP*  
(L.R.K. Prasad)  
Member (A)

Power fixed.  
And kept in  
file "1c".

*N. Topno*  
4.3.99

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PATNA BENCH PATNA

Order Sheet

Application No. .... 199 in ....  
Applicant (s) .... Respondent (s) ....  
Advocate for Applicant (s) .... Advocate for Respondent (s) ....

Note of Registry	Orders of the Tribunal
	RA - 7/97
11./ 11.3.99.	Shri M.P. Dixit, the counsel for applicant. List it on 3.5.99 for hearing on RA. <i>SKJ</i> (LAKSHMAN JHA) <i>SKJ</i> (L.R.K. PRASAD) MEMBER (J) MEMBER (A)
12 3.5.99	Shri M.P. Dixit, learned counsel for the applicant, prays for three weeks time. Prayer is allowed. List it for hearing on R.A. on 6.7.99. <i>SKJ</i> (Lakshman Jha) <i>SKJ</i> (L.R.K. Prasad) Member (J) Member (A)
13/06.07.99	Shri M.P. Dixit, counsel for the applicant. On request of the counsel for the applicant, list this matter after three weeks hence on 21.07.1999 for hearing on R.A. <i>SKJ</i> (L.R.K. Prasad) <i>SKJ</i> (S. Narayan) Member (A) Vice-Chairman
14/22.07.99	Shri M.P. Dixit, counsel for the applicant. On request, two weeks time is allowed. Put-up on 10.08.1999 for hearing on R.A. <i>SKJ</i> (L.R.K. Prasad) <i>SKJ</i> (S. Narayan) Member (A) Vice-Chairman

15/10.8.1999

Shri A.N.Jha, proxy counsel for the applicant.

On the request made on behalf of the learned counsel for the applicant, list it for hearing on R.A. on 6.9.1999.

MES.

*LJ*  
( Lakshman Jha )  
Member (J)

*L.R.K.P.*  
( L.R.K.Prasad )  
Member (A)

16/6.9.99

Sh. A.N.Jha, counsel for the applicant.

On the request made by Sh. A.N.Jha, let it be listed for hearing on RA on 13.9.99.

AKJ

*LJ*  
( L.JHA )  
MEMBER (J)

*L.R.K.P.*  
( L.R.K.PRASAD )  
MEMBER (A)

17/13.9.1999

Shri M.P.Dixit, counsel for the applicant.

On the request of the learned counsel for the applicant, list it for hearing on 11.10.1999.

MES.

*LJ*  
( Lakshman Jha )  
Member (J)

*L.R.K.P.*  
( L.R.K.Prasad )  
Member (A)

18/11.10.1999

Shri M.P.Dixit, counsel for the applicant.

On the request of the learned counsel for the applicant, list it for hearing on 25.11.19

MES.

*LJ*  
( Lakshman Jha )  
Member (J)

*L.R.K.P.*  
( L.R.K.Prasad )  
Member (A)

R. A. -7/97

19/2/11.1999 Shri M.P.Dixit, counsel for the applicant.

On the request of the learned counsel for the applicant, list it for hearing on 4.1.2000.

MES.

(Lakshman Jha)  
Member (J)

(L. R. K. Prasad)  
Member (A)

20/04.01.2000 For want of time, the hearing on R.A. is adjourned to 12.01.2000.

SKJ

(L. Hmingliana)  
Member (A)

(S. Narayan)  
Vice-Chairman

21/12.01.2000 Shri M.P.Dixit, counsel for the applicant. On request, put-up after three weeks hence on 09.02.2000 for hearing on R.A.

SKJ

(L. Hmingliana)  
Member (A)

(S. Narayan)  
Vice-Chairman

22./ 9.2.2000.

Shri A.N. Jha, the counsel for the applicant.

In the light of the submissions made by the counsel for the applicant, let it be listed along with OA 299/95 on 15.2.2000.

/CBS/

(L. HMINGLIANA)  
MEMBER (A)

(S. NARAYAN)  
VICE-CHAIRMAN

23./ 15.2.2000.

Shri R.K. Jha, the counsel for the applicant.

Heard learned counsel for the applicant. Let it be placed before us by circulation in the chamber.

/CBS/

(L. HMINGLIANA)  
MEMBER (A)

(S. NARAYAN)  
VICE-CHAIRMAN

24/27.4.2000

On perusal of the record, the instant Review Application appears to be obviously time-barred and, apart from that, there was no material which may warrant admission of the R.A. Hence it has to be dismissed.

*Sar*  
(S. Narayan)  
vice-Chairman

Member (A) I entirely agree.  
The OA 455/96 itself was

dismissed as time barred as it was filed after 9 years of his becoming major and eligible to apply for ~~the compensation~~ appointment as a son of a loyal worker. That cannot be assailed simply because there was another ~~case~~ of similar nature which was admitted by the Tribunal for hearing.

The RA was filed after the lapse of the time limit permissible. The delay condonation application has no merit.

Dismissed.

*W. H. Hale*  
Member (A)